

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 109
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd	...	Applicant/Petitioner
Vs.		
Sunar Jewels Pvt Ltd	...	Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 27.08.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:	Mr. Anirban Bhattacharya, Adv.
For the RP:	Mr. Milan Singh Nege, Adv.
For the IRP:	CA Manoj Garg (IRP), Adv for Sargar Bansal, Adv.

ORDER

CA-1633/PB/2019

Third progress report filed by the IRP along with minutes of the Second, Third, Fourth and Fifth CoC meetings with agenda is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

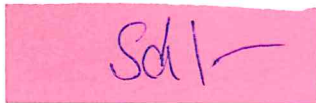
CA-1633(PB)/2019 stands disposed of.



CA-1161/PB/2019

Learned counsel for the applicant being Alchemist Asset Construction Company seeks time to file reply within five days with a copy in advance to the counsel opposite.

List on 11.09.2019.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**